

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

02. 11.09.01

defects have been removed.
Let the OA. be registered and a
serial number given.

Ld. Counsel for the petitioner is
absent on call.

Adjourned to 18.09.01 for admission.

[Signature]
vice-chairman.

[Signature]
Member (J).

03. 18.09.01

Ld. Counsel for the petitioner is
absent. Matter may be listed for
hearing on admission as and when
moved by ld. Counsel for the
petitioner.

[Signature]
vice-chairman.
[Signature]
Member (J).

Order dated 23.2.05

None appears for the applicant.

This O.A. is dismissed for non-prosecution.

[Signature]
Member (J)

[Signature]
vice-chairman

Benar

For admission &
Further orders

copy of order
n. 23.2.05 prepared
for counsel to
petition

[Signature]
Sd/-

For Admissions.

Benar

19/9/01

This case is pending
for admission since 2001.
Neither the applicant nor his
counsel has taken any steps
as ordered earlier.

h
24/9/01